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#### IN THE HIGH COURT OF DELHI AT NEW DELHI

CS(OS) 46/2019 UNION OF INDIA

..... Plaintiff

Through: Ms. Sumiti Yadava & Ms. Vatsla

Bhatia, Advs.

Versus

KHAITAN HOLDINGS (MAURITIUS) LIMITED & ORS. ..... Defendants

Through: Ms. Madhavi Agrawal, Adv. for

D-1

Mr. Ashray Chopra, Adv. for

D-2

Mr. Manikya Khanna, Adv. for

D-3&4 (joined through VC)

Mr. Daksh Arora, Adv. for D-5

(Mob.9971411967)

**CORAM:** 

JOINT REGISTRAR (JUDICIAL) MS. PRIYA MAHENDRA, (DHJS)

<u>ORDER</u>

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14.03.2024

IA No.5998/2024 under Section 151 CPC moved by defendant no.3 seeking condonation of delay in filing reply to IA no.23169/2023

IA No.6002/2024 under Section 5 of Limitation Act moved by defendant no.1 seeking condonation of delay in filing reply to IA no.23169/2023

IA No.6005/2024 under Section 5 of Limitation Act moved by defendant no.2 seeking condonation of delay in filing reply to IA no.23169/2023

It is stated by learned counsel for the plaintiff that without prejudice to his rights and contentions, he has no objection, if all the captioned IAs are allowed.

Heard. In view of reasons stated in the applications, all the captioned IAs stand allowed to the extent that the delay, if any, in filing reply to IA No.23169/2023 by





defendant no.1,2&3 is seed and the same are taken on record. Accordingly, all the captioned IAs stand disposed of.

#### I.A. 23169/2023 (u/O VI Rule 17 r/w Section 151 of CPC, 1908 by plaintiff for amendment of Suit)

Replies to the captioned IA filed by defendant no.1,2&3 are taken on record vide order of even date.

Learned counsel for the defendant no.4 seeks some more time to file reply to the captioned IA on the ground that the defendant no.4 is suffering from blood cancer and has recently undergone chemotherapy. At request, reply, if any, to the captioned IA be filed by defendant no.4 within three weeks with copy to the opposite side as a last and final opportunity.

Reply to the captioned IA has not been filed by defendant no.5 also. At request, reply, if any, to the captioned IA be filed by defendant no.5 as a last and final opportunity within three weeks with copy to the opposite side.

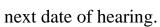
It is stated by learned counsel for the plaintiff that he wants to file rejoinder to the replies filed by defendant no.1 to 3 after receiving replies filed by defendant no.4&5. After receipt of replies filed by defendant no.4&5, the plaintiff shall file rejoinder to replies of all the defendants within three weeks with copy to the opposite side.

Re-notify the captioned IA for completion of pleadings on the next date of hearing.

### IA No.1235/2019 under Order XXXIX Rule 1&2 CPC moved by the plaintiff

Pleadings are already complete.

At the joint request, re-notify captioned IA on the







# IA No.6713/2019 under Order I Rule 10 (2) r/w Section 151 CPC moved by the defendant no.4

IA No.11583/2019 under Order XI Rule 1,4&9 CPC moved by the plaintiff

# IA No.11574/2019 under Order XI Rule 12 CPC moved by the plaintiff

Pleadings qua captioned IAs are already complete.

At the joint request, re-notify captioned IAs for arguments on the next date of hearing.

### IA No.6714/2019 under Order I Rule 10(2) r/w Section 151 CPC moved by the defendant no.5

IA No.11579/2019 under Order XI Rule 12 CPC moved by the plaintiff

### IA No.11576/2019 under Order XI Rule 12 CPC moved by the plaintiff

Pleadings qua captioned IAs are already complete.

At the joint request, re-notify captioned IAs for arguments on the next date of hearing.

#### IA No.11575/2019 under Order XI Rule 10 (2) r/W Section 151 CPC moved by the plaintiff for impleadment of Mr. NalinKhaitan

IA No.11580/2019 under Order XI Rule 1,4&9 CPC moved by the plaintiff

# IA No.11582/2019 under Order XI Rule 12 CPC moved by the plaintiff

Pleadings qua captioned IAs are already complete.

At request of learned counsels for the defendants, re-notify captioned IAs for arguments on the next date of hearing.

#### <u>IA No.11581/2019 under Order XI Rule 12 CPC moved</u> by the plaintiff

Pleadings qua captioned IA are already complete.

Part arguments already heard.

An application filed the plaintiff under Order VI Rule 17 CPC seeking amendment of the suit is pending consideration.

request,

captioned IA for



consideration/further proceedings on 11.07.2024.

#### PRIYA MAHENDRA (DHJS) JOINT REGISTRAR (JUDICIAL)

MARCH 14, 2024/ab

Click here to check corrigendum, if any